

## FORM NO. 4

(See Rule 42)

**In The Central Administrative Tribunal**

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO.

C.A 46 OF 1998

Applicant(s) Mrs. Jida Shabong.

VS

Respondent(s) U.O.T &amp; ORS

Advocate for Applicant(s) Mr. B.K. Sharma  
Mr. S. SarmaAdvocate for Respondent(s) Mr. G. Sarma,  
Addl. C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and within time Fees of Rs. 50/- deposited with IPO ID No 753012 Dated ... 29.10.97</p> <p>For D.P. Registrar 12/3</p> <p>Requisite 3 copies have been filed.</p> <p>Yt 12/3</p>	25.3.98	<p>This application has been filed by the applicant challenging the promotion given to the respondent No.3 by Annexure 3 order dated 16.12.1996. According to the applicant she was senior to the third respondent. In spite of that without following any procedure the respondents arbitrarily promoted the respondent No.3 overlooking the case of the applicant. Being aggrieved the applicant submitted Annexure-4 representation which has not yet been disposed of.</p> <p>We have heard Mr S. Sarma, learned counsel appearing on behalf of the applicant and Mr S. Ali, learned Sr.C.G.S.C for the respondents. On hearing the counsel for the parties we feel that it will be expedient if the representation is</p>

contd..

82

Notes of the Registry	Date	Order of the Tribunal
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30/3  
 Copy of order alongwith  
 the petition have been  
 sent to the D/Sec for  
 referring the same to the  
 Respondents through Regd.  
 M/R of D.

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 Issued vide D. No.  
 947 to 950 dt 13.4.98.

48.

25.3.98

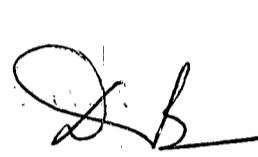
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disposed of by giving a reasoned order.  
 Accordingly we dispose of this application  
 with a direction to dispose of  
 the Annexure-4 representation as early  
 as possible at any rate within a period  
 of 3 months from the date of receipt  
 copy of this order.

Considering the entire facts and  
 circumstances of the case we however,  
 make no order as to costs.

68

Member



Vice-Chairman